

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

In Re:

RC No. RC-DAI-2020-A-0023-ACB/ND

U/S: 120-B IPC r/w Section 7 PC Act

CBI Vs. Ajit Bhardwaj

[Bail application u/s 439 Cr.P.C on behalf of accused Ajit Bhardwaj]

11.09.2020

*Bail application is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi, the last such order is No. 417/RG/DHC/2020 dt. 27.08.2020.***

Present: Advocate Pramod Kumar, counsel for the applicant/accused Ajit Bhardwaj.

Sh. M. Saraswat, PP for CBI with IO Inspector S. S. Gill.

Reply filed by CBI on the official mail ID of the Court (readercbi08radc@gmail.com).

Copy be given.

Arguments heard.

Ld. Defence counsel has argued that applicant/accused is not named in the original hand-written complaint; excerpt of the recorded conversation given in the reply by CBI does not incriminate applicant/accused for raising any demand and bribe money was not recovered from the applicant accused.

Ld. PP submitted argued that the bribe money was received by the applicant/accused Ajit Bhardwaj during trap proceedings in the presence of an independent witness, which was subsequently recovered from the bag of co-accused Darban.

In the facts and circumstances, it is deemed just and proper to peruse the handing over memo of the trap proceedings, recovery memo, transcript of the recorded conversation during trap proceedings and statement of the independent witness.

IO is directed to make available the soft copies of the above documents for perusal of the Court.

Bail application is adjourned for further arguments and consideration now on 15.09.2020 at 11 AM through Video Conferencing.

The date is given on the request of the defence counsel.

Defence counsel is at liberty to use the set-up at RADC, New Delhi for Video Conferencing on the date fixed.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld.

District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 11.09.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 27/13

CIS No. 162/2019

CBI Vs. Rajesh Aggarwal and others

RC No. 3A/2013/ACU-I/CBI/New Delhi

U/S: 7, 8, 9, 12 & 13(2) r/w 13(1)(d) of PC Act

11.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

Advocates Harsh K. Sharma & Lakshaya Parasher, counsels for accused Rajesh Aggarwal (A-1) & accused Rajesh Gupta (A-3).

Advocate Manish Tiwari, counsel for accused Manish Tulli (A-2).

Advocate Tanveer Ahmed Mir, counsel for accused Mahender Kumar (A-6).

None for the remaining accused(A-4, A-5, A-7, A-8, A-9 & A-10)

Reader has submitted that Advocate Anil Kumar, counsel for accused A-4 & Advocate Gagan Manocha, counsel for accused A-9 have informed him telephonically that they could not join the proceedings through Video Conferencing due to technical glitch.

This case is fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to 04.11.2020 for prosecution evidence.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the

aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 11.09.2020

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